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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI*****Date of decision: 21.02.2025***+ W.P.(C) 2302/2025  
SANDEEP YADAV

.....Petitioner

Through: Mr.Abhijeet Gupta, Ms.Aarzu  
Khattar and Ms.Aastha Jhamb,  
Advs.

versus

UNION OF INDIA &amp; ORS.

.....Respondents

Through: Mr.Piyush Beriwal, SPC with  
Mr.Amit Acharya, GP,  
Mr.Sandip Munian and  
Ms.Jyotsna Vyas, Advs. for R-1  
and R-3  
Mr.Ajay Pal, Law Officer,  
Mr.Athurv and Mr.Rajesh  
Singh, CRPF  
Mr.Ravinder Agarwal and  
Mr.Manish Kumar Singh,  
Advs. for R-2.**CORAM:****HON'BLE MR. JUSTICE NAVIN CHAWLA****HON'BLE MS. JUSTICE SHALINDER KAUR****NAVIN CHAWLA, J. (ORAL)****CM APPL. 10926/2025 (Exemption)**

1. Allowed, subject to all just exceptions.

**W.P.(C) 2302/2025**

2. This petition has been filed by the petitioner, praying for the following reliefs: -

*“(A) Issue an appropriate writ/order/direction in the nature of Mandamus, or any other writ, to decide the Complaint no. O.II.SY/CVC/01/24 dated 12.02.2024 filed by the Petitioner; AND*



(B) *Issue an order/direction to decide the Complaint no. O.II.SY/CVC/01/24 dated 12.02.2024 filed by the Petitioner expeditiously and fairly; AND”*

3. From the averments made in the petition itself, it is quite apparent that the present petition is nothing but a form of harassment of the respondents and trying to keep issues that are long dead and buried alive.

4. Just as a short background, the petitioner was removed from service *vide* an Order dated 12.07.2018. The petitioner challenged the same by way of a Writ Petition, being W.P.(C) 9571/2018, which also came to be dismissed by this Court *vide* an Order dated 01.11.2018. Aggrieved thereby, the petitioner challenged the Order before the Supreme Court in the form of SLP (C) No. 6900/2019, which was dismissed *vide* Order dated 15.03.2019.

5. From thereafter, the petitioner began submitting fresh representations to the respondents, to which the respondents have been duly replying.

6. As noted by us hereinabove, the present petition is yet another attempt to re-open the issues that have long been settled. We, therefore, refuse to entertain the present petition, and the same is accordingly dismissed.

**NAVIN CHAWLA, J**

**SHALINDER KAUR, J**

**FEBRUARY 21, 2025/sg/DG**

*Click here to check corrigendum, if any*